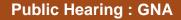
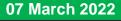


Public Hearing on

Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2021.

Power System Operation Corporation Limited





GNA regulation



- General Network Access is a welcome step for the electricity transaction
- Point to point based model to the injection drawal based model
- A long awaited reform : Development of electricity market and transmission system.

System Security Aspects



- Some States are not declaring ATC/TTC for import/export of power
- ATC limit of some states are less than the calculated deemed GNA Quantum (e.g. Arunachal Pradesh, Tripura, Chhattisgarh, DNH, Himachal Pradesh)
- Each state should be considered as separate bid area
- SLDCs in consultation with RLDCs shall also calculate the state ATC/TTC for security and scheduling requirements.

Hon'ble Commission may consider the above while approving the deemed GNA for the respective states to avoid scheduling above ATC

GNA Administration : Transfer of GNA



- Impact of transfer of GNA :
 - ATC of the inter-regional corridor, injecting and drawee control area
 - Available margin for advance T-GNA applications gets changed
 - In case of congestion already approved T-GNA applications may be curtailed
- Commercial implications : Secondary market likely in absence of regulatory backup with detailed procedure

Hon'ble Commission may like to provide detailed provisions of such transfer with timelines and commercial mechanism in the GNA regulations

T-GNA Administration : Application Period



- GNA and T-GNA applications for the overlapping period can be applied by different entities
- Presently STOA window : upto 3 months to nodal RLDCs
- Presently MTOA window: after 5 months to CTU
- No overlapping period for different types of access
- Administration of allocation of corridor through one window at a time
- 11 months planning horizon is too long for granting T-GNA
- Firming of Injection point :
 - SCUC has to run 3 days (72) in ahead
 - Super critical machines need 36 hours as start uptime
 - It will help to ensure appropriate resource adequacy
- ✓ Advance T-GNA upto 3 months and exigency applications may be processed by RLDCs
- T-GNA application above 3 months may be processed by CTU along with the GNA applications
- ✓ Firming of injection point 3 days in advance





Exigency T-GNA administration

- Exigency application can be made : 7th time block prior
- Exigency application approvals: within 4th time block
 - Overlapping with margin sharing timeline of RTM
 - Chances of over scheduling in congested corridor
- Presently, trade volumes received from Power Exchanges: 15:30
- Zeroth revision schedule is prepared: 1800 hrs.
- ✓ Minimum start time of 11 time blocks
- ✓ Processed first-come-first-served basis : upto 1800 hrs.
- Processed within 4 time blocks : after 1800 hrs.

T-GNA scheduling charges : NLDC, RLDCs, SLDCs



- SLDCs/RLDCs/NLDC are providing service for approving the T-GNA applications.
- The charges of SLDCs and STUs are governed by the State Electricity Regulatory Commission.
- The system operator cost of RLDC and NLDC is the tune of 0.4 paisa per unit.
- In case any SERC has not notified scheduling charges for the particular SLDC, the SLDC will not be able to levy operating charges.

- ✓ To avoid free riders and increase seriousness in the process, provisions for levying scheduling charges shall be provided in the regulation.
- ✓ The scheduling charges for RLDCs and SLDCs can be made at per with the scheduling charges for collective transaction to address the higher per unit scheduling charges for entities transacting for less volume.

Transmission Charges & Revision: T-GNA

Transmission Charges:

- GNA regulation: Transmission charges for TGNA shall be payable for drawal schedules more than GNA quantum or T-GNA quantum or both, as applicable
- This exercise is similar in nature to that of the RTDA calculation
- ✓ Transmission charges be paid by the drawee entities for the collective transactions, and CTU will adjust it in the monthly transmission bills for transaction on and above GNA, T-GNA.

- Notice period : 1 month
- Cancellation charges: Not mentioned
- ✓ Additional T-GNA charges for two (2) days or the period of cancellation/revision in days, whichever is less

T-GNA administration



T-GNA applied : Regional periphery for both bilateral and collective transactions.

- □ Minimum STOA applicable : 0.1 MW
 - □ POSOCO has given a letter to Hon'ble Commission on 02.12.2015 may be considered
- □ Registration fees in NOAR to be included
- Renewable generator bundled with Thermal/Hydro generator shall require T-GNA for scheduling
- Similar to existing provision in STOA regulation, provision to be included
 Payment of all common services (DSM, Trans. Chrgs. etc.) having high priority
 Commercial discipline is essential
- Provision for declarations applicable for intra state should be applicable to inter state entities also.

GNA administration : Transmission charges -RE



- GNA grantee may have PPAs from the RE plants which have must run status.
- Transmission charge waived for eligible RE generators
- Payment of transmission charges : Proportional to the GNA granted
- Recovery of transmission charges will be affected

Transmission charges to be calculated on or above the GNA and T-GNA quantum needs to be harmonized with the transmission charges waiver provision provided for the power purchased from eligible generation in the Sharing regulations.



THANK YOU

Public Hearing : GNA

NLDC- POSOCO

07 March 2022

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